

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.09/Chd/Hry/2018

In the matter of:

M/s Teelock Associates
India Pvt. Ltd.

...Petitioner

Versus

Registrar of Companies,
NCT of Delhi & Haryana.

...Respondent

Present: Mr. Deepankur Sharma, Advocate for Mr. Ashish Singh,
Advocate for the petitioner.

Learned counsel appearing for the petitioner seeks time to file latest audited Financial Statements for the years ending 31.03.2016 and 31.03.2017. The petitioner has also filed acknowledgements of Income Tax Returns only up to the assessment year 2014-15 but not for the subsequent period. The Income Tax returns for the assessment years 2015-16, 2016-17 and 2017-18 be filed at least three days before the date fixed.

List the matter on 02.02.2018.

Sd/-

(Justice R.P. Nagrath)
Member(Judicial)

January 16, 2018
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